BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 133/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

Name of the Company:

Allcargo Logistics Ltd

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. ANIP A. GANDNI ADVOCATE RESPONDENT AND A CANDELL APPLICANT Tanage Shah

2. TANAYA SHAH

2. TANAYA SHAH

ORDER

Learned Advocate Ms. Tanya Shah present for Operational Creditor/Applicant. Learned Advocate Mr. Anip Gandhi present for Respondent.

Petitioner filed purshis along with consent terms seeking permission to withdraw the petition.

Permission granted.

Petition is disposed of as withdrawn.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 17th day of November, 2017.